

**IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, AGRA
BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 51/Agr/2022
(Assessment Year 2017-18)**

Kusum, Kushmara, Distt. Mainpuri Uttar Pradesh-205001	Vs.	PCIT, Room No.217 2 nd Floor Aayakar Bhawan Sanjay Place Agra, Uttar Pradesh
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AWNPK0335M		
Appellant	..	Respondent

Appellant by :	None
Respondent by :	Sh. Sukesh Kumar Jain, SR. DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER SATBEER SINGH GODARA, JUDICIAL MEMBER:

This assessee's appeal for assessment year 2017-18 arises against Pr. Commissioner of Income Ta-1, Agra's in case No. PCIT-1/Agra/ITO(OSD)/263/Kusum/2021-22 order dated 31.03.2022, in proceedings under Section 263 of the Income Tax Act, 1961, [hereinafter referred to as 'the Act'].

2. At the time of hearing, learned counsel submits that the assessee wants to withdraw it's instant appeal.

3. Learned department representative submits that he has no objection to the instant withdrawal of appeal. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA